

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 609
Appeal- 27/252/ND/2024

IN THE MATTER OF:
INCOME TAX OFFICER

...APPELLANT

Vs.

Roc (PR Tour & Travels Pvt. Ltd.)

...RESPONDENT

Section
U/s 252 (1)

Order delivered on 11.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Appellant/ IT Department :Mr. Puneet Rai, Sr. St. Counsel, Mr.
Rishabh Nangia, Jr. St. Counsel, Mr.
Ashwini Kumar, Jr. St. Counsel, Adv.
Nikhil Jain.
For the RoC :Adv Aakash Sharma

ORDER

Ld. counsel on behalf of the Income Tax Department is present and sought further time to serve the Respondents through publication. Liberty is granted to the Appellant to serve the Respondents through publication. Time prayed is granted. Proxy counsel on behalf of RoC is present. List the matter on **19.09.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)